

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-~~667~~(ND)2019

CORAM:

**PRESENT: DR. V.K. SUBBURAJ
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.07.2019.

NAME OF THE COMPANY: M/s. Renu Proptech Pvt. Ltd.V/s. M/s. Red Topaz Real Estate Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 7 of IBC, 2016


S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

**Present: Mr. Anand Chaber, Sr. Advocate with Mr. Sanjay Goswami,
Advocate for the Petitioner
Mr. K. Dutta, Mr. Vivek Malik and Mr. Vivek Sinha, Advocates
for the Respondent**

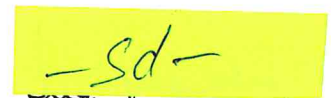
ORDER

No compromise could be effected in this case. Ld. Counsel for the Corporate Debtor prays for an adjournment on grounds that the arguing counsel is unavailable today. At request, adjourned to 23rd July, 2019.

No further adjournment shall be granted.



**(Dr. V.K. Subburaj)
Member (T)**



**(Ina Malhotra)
Member (J)**